

SUPREME COURT OF INDIA

Madras Auto Rickshaw Drivers' Co-Operative Society

Vs.

Commissioner of Income-Tax

(S Bharucha and D Mohapatra JJ.)

10.12.1998

ORDER

1. Heard learned counsel for the appellant and read the judgment under appeal. While we sympathise with what the assessee is doing, we do not think that its activity can be said to provide "credit facilities" to its members. Therefore, the High Court has rightly held that the provisions of Section 80C of the Income-tax Act, 1961, are not applicable. The appeals are dismissed. No order as to costs.